

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 223/MP/2022

Subject : Petition seeking approval for the lignite input price for the period 1.4.2019 to 31.3.2024 in respect of Pooled Neyveli Mines as per CERC (Terms and Conditions of Tariff) Second Amendment, Regulations 2021.

Petitioner : NLC India Ltd.

Respondent : TANGEDCO and 15 ors.

Date of Hearing : 18.3.2024

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Kulamani Biswal, Advocate, NLCIL
Shri Rakesh Pandey, Advocate, NLCIL
Ms. Akansha Wadhwa, NLCIL
Shri Prabhas Bajaj, Advocate, KSEBL
Shri Priyanshu Tyagi, Advocate, KSEBL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

Since the order in the Petition (which was reserved on 22.9.2023) could not be issued prior to one Member of this Commission, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. At the outset, the learned counsel for the Petitioner submitted that since the pleadings and arguments have been completed, the Commission may reserve its order in the Petition. He, however, submitted that in case any other clarification/additional information is required, the Petitioner will furnish the same. The learned counsel for the Respondents, while stating that orders may be reserved in the matter, prayed that time may be granted to the Respondents to file their replies in case any clarification/additional information is filed by the Petitioner.

3. The Commission, after hearing the parties, directed the Petitioner to submit the following additional information after serving a copy to the Respondents on or before **5.4.2024**:

- i) *Furnish the lignite transfer price of pooled mines for the period 2009-14, considering all the factors and as per the order dated 14.3.2024 in Petition No. 62/IA/2023 in Petition No. 149/MP/2015;*



- ii) *Details of actual O&M expenses for the period 2014-19 of pooled mines in view of the principles as allowed by the Commission's order dated 14.3.2024;*
- iii) *Considering the base O&M expenses for the year 2018-19, the projected O&M expenses for the period 2019-24, if any.*

4. The Respondents are permitted to file their replies on the above by **12.4.2024** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **17.4.2024**. No extension of time shall be granted for any reason.

5. Subject to the above, the order in the petition was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

